

Fandit D. N. Tiwary: May I know the reasons for not irrigating lands in Bihar?

Mr. Deputy-Speaker: I have said that could be known on putting a separate question.

Dr. Ram Subhag Singh: According to the recommendations of the team, the West Bengal Government is going to take charge of the canal systems in Bengal from 1st December 1959. May I know whether similar recommendations have been made in the case of water of DVC which lies in Bihar that it will come under the control of the Bihar Government so that it could be fruitfully utilized?

Shri Hathi: This team was appointed by the Planning Commission to look into the utilisation of water in West Bengal only.

Shri Nagi Reddy: In view of the fact that the DVC has given as main reasons for the shortfall in irrigation side-slipping of canal banks, breaches and normal damages at certain points and thefts of regulator parts, had the committee appointed to go into the reasons given any opinion regarding them and, if so, what are they?

Shri Hathi: I do not think they have given any opinions. But they have suggested that there should not be dual control and it should be taken over by the West Bengal Government.

Survey of the Pearl Banks

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*1184. { **Shri Shivnanjappa:**
Shri S. A. Mehdi:

Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that Dr F B Salvadori, the Biologist under assignment by the FAO, conducted a survey of the Pearl Banks off the Gulf of Mannar recently; and

(b) if so, whether he has submitted his report of survey?

The Deputy Minister of Agriculture (Shri M. V. Krishnappa): (a) Dr.

Salvadori conducted a survey of some of the Pearl Banks, off Tuticorin in the Gulf of Mannar, during the period November 1958 to May 1959.

(b) Not yet.

Shri Shivnanjappa: May I know whether any survey was conducted before as to the pearl potentialities?

Shri M. V. Krishnappa: There was no scientific survey as such. But in one season they used to have the naked diving in the sea and getting the pearls. But no scientific survey has been made.

Shri Shivnanjappa: May I know the present output of pearls?

Shri M. V. Krishnappa: It varies from year to year. But we may say that it will range between Rs. 3 lakhs to Rs. 4 lakhs per year.

Subsidised Hostel for Children of Railway Employees at Cuttack

*1186. **Shri Panigrahi:** Will the Minister of Railways be pleased to refer to the reply given to Starred Question No. 60 on the 18th November, 1958 and state:

(a) whether any progress has so far been made in setting up the subsidised hostel for the children of Railway employees at Cuttack, and

(b) if so, whether the estimate for the same has been finalised by now?

The Deputy Minister of Railways (Shri Shah Nawaz Khan): (a) Pending construction of a permanent building a subsidised hostel on a smaller scale is being opened shortly in a Railway building.

(b) Estimates for the permanent hostel building have not yet been finalised.

Shri Panigrahi: Originally it was decided to accommodate 100 students in the railway hostel in Cuttack. May I know the number of students now accommodated?

Shri Shah Nawaz Khan: The hostel has not been opened yet. But arrangements have been made to have 25 students in the first instance. Gradually that will be increased to 100

Shri Panigrahi: May I know the nature of the subsidy that the students are going to get in the subsidised hostel?

Shri Shah Nawaz Khan: There will be subsidies for boarding and lodging.

Shri P. C. Borooah: May I know whether it is a fact that the railway authorities are sponsoring 13 such hostels for the children of railway employees in each linguistic area? If so, what are those places?

Shri Shah Nawaz Khan: There will be 13 such hostels for the whole of India, but not for each linguistic area.

Shri Palaniyandy: May I know whether Government has given any publicity about these hostels in all the States?

Shri Shah Nawaz Khan: Yes, wide publicity has been given

श्री कच देव : सभी मंत्री जी ने कहा कि कटक और १२ जगहों में, कुल १३ जगहों में, रेलवे कर्मचारियों के बच्चों के लिये ऐसे होस्टल खोले जा रहे हैं जहाँ उनको लाजिंग और बोर्डिंग में सबसीडाइज किया जायेगा। क्या मैं जान सकता हूँ कि जो रेलवे कर्मचारी दूसरी जगहों में काम कर रहे हैं क्या उनके बच्चोंके लिये भी होस्टलों में इस किस्म की सुविधा दी जायेगी ?

उपाध्यक्ष महोदय : क्या इन १३ होस्टलों में ही रियायत दी जायेगी या और जगह भी दी जायेगी ?

रेलवे मंत्री (श्री जगजीवन राम) : ये होस्टल इसलिये खोले जा रहे हैं कि रेलवे में काम करने वाले कर्मचारी जो अपनी भाषा के क्षेत्र से दूसरे क्षेत्र में काम करते हैं

उनके लड़कों की पढ़ाई में सुविधा न हो और इसलिये उनको इन होस्टलों में बोर्डिंग और लाजिंग में रियायत दी जाती है।

Shri Radha Raman: In view of the fact that a very large number of railway employees would be wanting to take advantage of these hostels, may I know whether any minimum or maximum has been formulated for selection of children to be inmates of these hostels and, if so, what are they?

श्री जगजीवन राम : पहली बात तो यह है कि इन होस्टलों में तीसरी और चौथी श्रेणियों के उन कर्मचारियों के बच्चे लिये जायेंगे जिनकी तनखाह डिप्रनेस एलाउंस मिला कर ६०० रुपये मासिक तक है और इनमें भी जो कर्मचारी अपनी भाषा के क्षेत्र से बाहर काम कर रहे हैं उनके बच्चों को प्राथमिकता दी जायेगी।

Shri Panigrahi: If this subsidy is going to be given in terms of money, may I know how much the student is required to pay per month in these hostels?

Shri Shah Nawaz Khan: Employees drawing up to Rs. 100 will have to pay Rs 7-8-0 per month. Those drawing between Rs 101 and Rs. 200 will have to pay Rs 12-8-0 per month. Those drawing between Rs. 201 and 300 will have to pay Rs 20. Those drawing above Rs 300 will have to pay the actual expenses which would probably be in the neighbourhood of between Rs 35 to 40

बंधित हा० मा० तिवारी : ये जो १३ होस्टल स्थापित होने वाले हैं इनमें से कितने स्थापित हो चुके हैं और कहाँ कहाँ ?

श्री साहूनाबाब साहू : ये जो सबसिडाइज्ड होस्टल खोलने वाले हैं वे सिकन्दराबाद, पूना....

उपाध्यक्ष महोदय : १३ में से कितने स्थापित हो चुके हैं ?

श्री केशवराव का : इसकी मैं इस वक्त
केबिनेट इनकारमेंशन नहीं दे सकता
करीबन सब खुल चुके हैं ।

Madras Foodgrain Dealers Licensing Order

*1187. Shri Keshava: Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that the Madras Government have extended the scope of the Madras Foodgrain Dealers Licensing Order in consultation with the Central Government;

(b) if so, the extent to which its scope has been expanded; and

(c) the reasons for which Government have taken this action?

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): (a) and (b). Originally, the Madras Foodgrains Dealers' Licensing Order, 1958, was applied to the dealers of Madras State only. The State Government, acting under their own powers, enforced the Licensing Order with effect from the 1st April, 1959, also in the case of persons from outside the State who purchase in Madras State any of the foodgrains mentioned in Schedule I to the Order for the purpose of transport to their State. Presumably, the Hon'ble member has in mind this extension of the scope of the Madras Foodgrains Dealers' Licensing Order.

(c) As there is free movement of rice from one State to another in the Southern Rice Zone and as the operations in Madras State of unlicensed dealers of other States resulted in numerous malpractices, the State Government decided, with a view to tightening the licensing control, that persons from outside the State who purchase in Madras State any of the foodgrains mentioned in Schedule I to the Licensing Order for the purpose of transport to their State will also have to take out licences under the Madras Foodgrains Dealers' Licensing Order.

Shri Keshava: May I know how far this order affects the export by licensed dealers beyond the zone?

Shri A. M. Thomas: It does not affect the movement at all. It is there for statistical purposes so that the Madras Government might know the exact quantity of foodgrains moved from that State to another State. It might also facilitate the Madras Governments' levy on traders and millers in the State.

Shri Tangaman: May I know how the Madras Foodgrain Dealers Licensing Order is being utilized for the purpose of the levy order, that is, collecting foodgrains from the millers?

Shri A. M. Thomas: There is 50 per cent levy on the millers and 25 per cent on the traders.

Shri Harish Chandra Mathur: What is the experience of the working of this order? Is it proposed to introduce it in other States also?

Shri A. M. Thomas: In other States also, there is the Licensing Control Order, that is to license wholesale traders and also millers, so that it is not a new thing as far as the Madras State is concerned.

Water Supply in Delhi

*1188. Pandit D. N. Tiwary: Will the Minister of Irrigation and Power be pleased to state:

(a) whether any survey has been made of the water requirements of Delhi as decided by the Delhi Advisory Council in February last; and

(b) if so, the quantum of requirements and steps taken to meet the same?

The Deputy Minister of Irrigation and Power (Shri Hathl) : (a) No. Sir.

(b) Does not arise.

Pandit D. N. Tiwary: May I know whether Government is aware that many times muddy waters come from the taps in several parts of Delhi and